



**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH-IV**

**CP (IB) No.1294/MB-IV/2022**

Under Section 9 of the I&B Code, 2016

In the matter of:

**Gujarat Copper Alloys Limited**

[CIN: U27200DN1989PLC000346]

...Financial Creditor/Applicant

V/s

**Creative Powertech Private Limited**

[CIN: U51505MH2008PTC182777]

...Corporate Debtor/Respondent

**Order Dated: 12.04.2023**

*Coram:*

Mr. Prabhat Kumar  
Hon'ble Member (Technical)

Mr. Kishore Vemulapalli  
Hon'ble Member (Judicial)

*Appearances (via videoconferencing):*

For the Petitioner(s) : Mr. Chirag Sarawagi, Advocate.

For the Respondent(s) : None.

**ORDER**

***Per: Kishore Vemulapalli, Member (Judicial)***

1. This is an application bearing C.P. (IB) No. 1294/MB-IV/2022 filed by Gujarat Copper Alloys Limited, the Operational Creditor/Applicant, under section 9 of Insolvency & Bankruptcy Code, 2016 (I&B Code) seeking initiation of Corporate Insolvency Resolution Process (CIRP) against Creative Powertech Private Limited, Corporate Debtor.

2. The Operational Creditor is a Company. The Application is filed by Mr. Ravi M. Jain, Director of the Operational Creditor, duly Authorised vide Board Resolution dated 01.07.2022, passed by Board of Directors of Operational Creditor, claiming total outstanding amount of Rs.1,01,02,667/- (Rupees one crore one lakh two thousand six hundred sixty-seven only) as on 16.05.2022 which includes the Principal amount of Rs.92,27,417 and the interest amount of Rs.8,75,270.
3. The various dates of default are stated in Part-IV of the Petition referring to each invoice due date and the defaults are stated to have occurred from 08.09.2021 to 22.11.2021. The Petition is filed on 23.08.2022.
4. The case of the Operational Creditor is that:
  - 4.1 The Operational Creditor sold, supplied and delivered the copper and copper alloys products to the Corporate Debtor and raised various Invoices for the same upon the Corporate Debtor from 10.07.2021 to 23.09.2021.
  - 4.2 The Corporate Debtor has not raised any dispute relating to goods received by it. The Corporate Debtor made various part payments in part discharge of its liability. The last payment of Rs.2,50,000/- was made by the Corporate Debtor on 09.03.2022.
  - 4.3 Vide E-mail dated 16.09.2021, the Corporate Debtor requested the Operational Creditor to extend support for more 30 days as regards making the payments. Vide another E-mail dated 22.09.2021, the Corporate Debtor informed the Operational Creditor that there is delay in payments from its customers and thereby requested the Operational Creditor to wait to few days.

- 4.4 The Operational Creditor issued Demand Notice dated 16.05.2022 in Form-3 upon the Corporate Debtor claiming total outstanding of Rs.1,01,02,667/- (Rupees eight crore fifty-five lakh eighty thousand two hundred seventy-four only). The Operational Creditor has filed the Ledger Accounts for period from 01.04.2021 to 14.07.2022.
5. The Corporate Debtor has neither replied to the Demand Notice nor to the present application. Also, the Corporate Debtor didn't appear on both the occasions when this matter was listed for hearing.

*Findings:*

6. We have heard the arguments of the Learned Counsel for Operational Creditor.
7. After perusal of the material on record, this Bench observes that the Operational Creditor sold, supplied and delivered the copper and copper alloys products to the Corporate Debtor from time to time and raised various Invoices for the same upon the Corporate Debtor. Pursuant to the said supply, the Operational Creditor raised Invoices upon the Corporate Debtor which carries 18% p.a. interest charge after due date. The debt fell due on various dates with reference to each invoice. Since, the debt pertains to supply of goods of same nature and all date of default falls within 3 years of date of filing of present application, we feel that the present application is not barred by limitation.
8. We notice that the Corporate debtor had acknowledged the debt vide e-mail dated 16.09.2021 which listed all due invoice(s) raised upto 14.09.2021 and promised to pay all invoice(s) by the date listed against each invoice, last one promised by 07.01.2022. Thereafter, the Applicant



had raised only one invoice on 23.09.2021. There is no dispute that the Corporate Debtor owes the amount claimed in the application and the delayed payment attracts interest, as the same is notified in the invoice as Terms. Accordingly, the interest on the delayed payment also constitutes debt. Thus, there is an outstanding debt of more than Rs.1,00,00,000/- (Rupees One Crore Only) and the said debt is in default. The mail dated 16.09.2021 clearly suggests that there is no dispute also from the Corporate debtor in relation to the amount claimed to be due.

9. The Corporate Debtor has not responded at all, though it had four occasions i.e. (a) upon receipt of demand notice; (b) upon service of present application; (c) on first listing of the present application; and (d) final hearing. The facts of the case are clear and the Bench feels that no further explanation is required to decide on the application in view of clear admission emerging from e-mail dated 16.09.2021 sent by the Corporate Debtor to the Applicant. Accordingly, the Bench feels that the Corporate Debtor had reasonable opportunity to present its case, if it had wished to do so.
10. In view of foregoing, we feel that the present application deserves to be allowed in terms of provisions of section 9 of the Code.
11. On perusal of the documents submitted by the Applicant, it is clear that financial debt amounting to more than Rs.1,00,00,000/- (Rupees One Crore Only) is due and payable by the Corporate Debtor to the Applicant. There is default by the Corporate Debtor in payment of debt amount. Therefore, we do not have any objection on record against the application filed for initiation of CIRP against the corporate debtor.



Hence, the Application filed by the Operational Creditor is liable to be admitted.

12. The Application is complete and has been filed under the proper form and default of the Corporate Debtor has been established.
13. On perusal of the material on record, this Bench is of considered view that the this is fit case for admission under section 9 of the Code to initiate the CIRP against the Corporate Debtor.
14. The Operational Creditor has not proposed the Insolvency Resolution Professional in the matter.

**ORDER**

15. It is, accordingly, hereby ordered as follows: -
  - (a) The petition bearing CP (IB) 1294/MB-IV/2022 filed by Gujarat Copper Alloys Limited, the Operational Creditor/Applicant, under section 9 of Insolvency & Bankruptcy Code, 2016 seeking initiation of Corporate Insolvency Resolution Process against Creaaive Powertech Private Limited, Corporate Debtor, is **admitted**.
  - (b) There shall be a moratorium under section 14 of the IBC, in regard to the following:
    - (i) The institution of suits or continuation of pending suits or proceedings against the Corporate Debtor including execution of any judgment, decree or order in any court of law, tribunal, arbitration panel or other authority;



- (ii) Transferring, encumbering, alienating or disposing of by the Corporate Debtor any of its assets or any legal right or beneficial interest therein;
  - (iii) Any action to foreclose, recover or enforce any security interest created by the Corporate Debtor in respect of its property including any action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002;
  - (iv) The recovery of any property by an owner or lessor where such property is occupied by or in possession of the Corporate Debtor.
- (c) Notwithstanding the above, during the period of moratorium,-
- (i) The supply of essential goods or services to the corporate debtor, if continuing, shall not be terminated or suspended or interrupted during the moratorium period;
  - (ii) That the provisions of sub-section (1) of section 14 of the IBC shall not apply to such transactions as may be notified by the Central Government in consultation with any sectoral regulator;
- (d) The moratorium shall have effect from the date of this order till the completion of the CIRP or until this Tribunal approves the resolution plan under sub-section (1) of section 31 of the IBC or passes an order for liquidation of Corporate Debtor under section 33 of the IBC, as the case may be.



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- (e) Public announcement of the CIRP shall be made immediately as specified under section 13 of the IBC read with regulation 6 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- (f) Mr. Sanjay Shrivastava, Registration No. [IBBI/IPA-001/IP-P-01528/2018-2019/12425], Contact: 9850349155, E-mail: casanjayshrivastava@gmail.com; is appointed as Interim Resolution Professional to carry the functions as mentioned under IBC, the fee payable to IRP/RP shall comply with the IBBI Regulations/Circulars/Directions issued in this regard. The IRP shall carry out functions as contemplated by Sections 15,17,18,19,20,21 of the IBC.
- (g) During the CIRP Period, the management of the Corporate Debtor shall vest in the IRP or, as the case may be, the RP in terms of section 17 of the IBC. The officers and managers of the Corporate Debtor shall provide all documents in their possession and furnish every information in their knowledge to the IRP within a period of one week from the date of receipt of this Order, in default of which coercive steps will follow.
- (h) The Operational Creditor shall deposit a sum of Rs.5,00,000/- (Rupees five lakh only) with the IRP to meet the expenses arising out of issuing public notice and inviting claims. These expenses are subject to approval by the Committee of Creditors (CoC).
- (i) The Registry is directed to communicate this Order to the Operational Creditor, the Corporate Debtor and the IRP by Speed Post and email immediately, and in any case, not later than two days from the date of this Order.



- (j) A copy of this Order be sent to the Registrar of Companies, Maharashtra, Mumbai, for updating the Master Data of the Corporate Debtor. The said Registrar of Companies shall send a compliance report in this regard to the Registry of this Court **within seven days** from the date of receipt of a copy of this order.

Sd/-

Prabhat Kumar  
Member (Technical)

12.04.2023

Sd/-

Kishore Vemulapalli  
Member (Judicial)